

Central Administrative Tribunal  
Principal Bench, New Delhi.

O.A. No. 2719/93

New Delhi this the 3rd Day of January, 1994.

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman(J)

Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Sh. Puran Prakash,  
S/o Sh. Mangal Ram,  
F-351, Sector-23,  
Raj Nagar,  
Ghaziabad.

Petitioner

(By advocate Sh. B.B. Sharma)

versus

1. Union of India  
through Secretary,  
Dept. of Communication,  
Sanchar Bhawan,  
New Delhi.

2. The Director General, P&T Deptt.,  
DAK TAR BHAWAN,  
New Delhi.

3. The Chief General Manager,  
A.L.T.C. Ghaziabad.

4. The Circle Engineer(Admn.),  
ALT Centre, Ghaziabad.

Respondents

ORDER (oral)  
Delivered by Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman(J)

The communication dated 17.07.1992 passed by the Circle Engineer(Admn.) ALT Centre, Ghaziabad informing the petitioner that he cannot be given temporary status under the Casual Labourers (Grant of Temporary Status and Regularisation) Scheme, 1989, is being impugned in the present application.

Admittedly the scheme was enforced w.e.f. 1.10.1989. It is not the petitioner's case that he was working as a casual worker on 1.10.1989. Paragraph-5 of the Scheme clearly contemplates that temporary status would be conferred on all the casual labourers 'currently employed' ..... We have read and re-read the Scheme and we are of the affirmed view that the expression

(2)

'currently employed', means that temporary status can be acquired only by a person employed on or after 1.10.1989.

We, therefore, find no infirmity in the impugned order.

The application is rejected summarily.

No costs.

B.M. Jhunjhunwala  
(B.N. DHUNDIYAL) 31/1/94  
MEMBER (A)

S.K. Dhaon  
(S.K. DHAON)  
VICE CHAIRMAN (J)

/vv/